

State vs Suraj Singh Rawat
e.FIR NO. 000119/20
U/s 379 IPC
PS PIA

01.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 00064/20
U/s 379 IPC
PS PIA


01.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs. Not known
FIR NO. 001155/2020
U/s 379 IPC
PS PIA


01.12.2020

Fresh application for release of mobile phone on superdari, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 00059/20
U/s 379 IPC
PS PIA

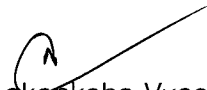
01.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs. Not known
FIR NO. 351
U/s 379/356 IPC
PS PIA

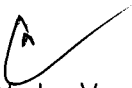
01.12.2020

Fresh for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 000361/20
U/s 379 IPC
PS PIA


01.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. CC, Floor,
Karkardooma Court, Delhi

FIR No. 188/19
State vs. Mohd. Yusuf
PS Shakarpur

01.12.2020

Present : Ld. APP for the State is present through VC.

Accused with Sh. Rahul Chaudhary, Id. Counsel for the accused through VC.

IO SI Manish is present through VC.

I have perused the application.

At this stage, the IO has moved an application seeking interrogation of the accused. Application perused. The application stands allowed and the IO is permitted to interrogate the accused for 30 minutes.

(Aakanksha Vyas)
Metropolitan Magistrate (East) Karkardooma Court
Karkardooma Complex
Delhi-110032
01.12.2020

After 30 minutes:

Present: Ld. APP for the State is present through VC.

IO is present through VC.

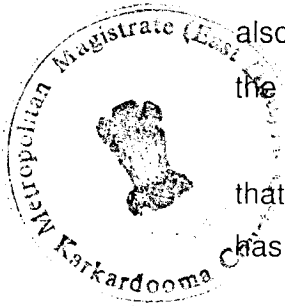
Accused produced after formal arrest by the IO through VC.

Ld. Counsel for the accused is also present through VC.

The IO has moved an application seeking 14 days JC of the accused. On the other hand, the Id. Counsel for the accused has prayed that the accused may be released on bail.

The Id. APP for the State has strongly opposed the bail application stating that the allegations against the accused are serious in nature and during investigation he was declared absconder . It was also submitted by the Id. APP for the State that as per reply of the IO, the accused is a habitual offender.

On the other hand, Id. Counsel for the accused submitted that investigation has already been completed and even chargesheet has been filed. It was also submitted that accused has been falsely

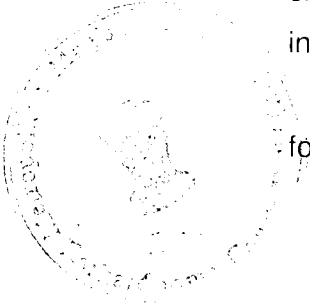


implicated and he is a person who is well settled in the society and he is shouldering the responsibility of his family .

I have given careful consideration to the submissions made before me through VC.

In the present case, the chargesheet has already been filed on 18.11.19. Further, on query put to the IO, the IO submitted that all the other accused including accused Shakir Ali who also surrendered last month have been granted bail. On query the IO also submitted that he had already interrogated the accused and his custodial interrogation is not required. Therefore, keeping in view the entire facts and circumstances, the accused is admitted to bail on furnishing bail bond in the sum of Rs. 30000/- with one surety in the like amount.

Copy of this order be given dasti to the IO and Id. Counsel for the accused.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Pawan Kumar
FIR NO. 526/20
U/s 379/411 IPC
PS shakarpur

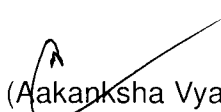
01.12.2020

Fresh application for releasing the mobile phone on superdari,
received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Suraj Singh Rawat
e.FIR NO. 011828/20
U/s 379/411/34 IPC
PS Shakarpur


01.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

**FIR No. 185/04
State vs. Ajay
PS Krishna Nagar**


01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant is present through VC.

The present application is on behalf of the accused for seeking permission to call one defence witness namely Sh. Chetan Sehgal on behalf of the accused Mahender during defence evidence .

Let the present application be put up on date already fixed in the judicial file i.e. 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

**FIR No. 204/19
State vs. Nizam Shekh
PS PIA
U/s 379/411 IPC**

01.12.2020

Present : Ld. APP for the State is present through VC.


Sh. Shekhar Tyagi, Id. Counsel on behalf of the surety along with Ms.Naseema mother of the surety through VC.

I have perused the previous order.

The Id.counsel for the surety submitted that accused is in JC in another FIR No. 02/20 PS Pandav Nagar. Jail superintendent Mandoli Jail is directed to inform the Court whether the accused Nizam Shekh s/o Modarssor is lodged in Mandoli Jail in FIR NO. 02/12 PS Pandav Nagar . Report to this effect be filed.

Relist on 02.12.2020.

Copy of this order be sent to the jail superintendent concerned. Order be also uploaded to the website of Delhi District Court today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

FIR No. 424/08
State vs. Chanderveer Singh
PS Krishna Nagar


01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant is present through VC.

I have perused the present application. The present application is on behalf of the surety of the accused for cancellation of endorsement on the FDR furnished by the surety.

Let the present application be put up with the file on 02.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Gajender Singh
FIR NO. 425/20
U/s 279/427 IPC
PS Gandhi Nagar


01.12.2020

Fresh application for releasing the vehicle on superdari, received through email on 28.11.2020 but inadvertently not put up.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

Application perused. The present application pertains to the territorial jurisdiction of PS Gandhi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the application stands dismissed for want of territorial jurisdiction.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs Unknown
FIR NO. 366/20
PS Kalyanpuri

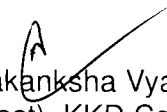
01.12.2020

Fresh application for releasing the vehicle on superdari, received through email on 28.11.2020 but inadvertently not put up.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

Application perused. The present application pertains to the territorial jurisdiction of PS Kalyanpuri, which does not fall within the territorial jurisdiction of this Court. Hence, the application stands dismissed for want of territorial jurisdiction.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

FIR No. 347/20
State vs. Rajesh Sharma @ Raju
PS Krishna Nagar
U/s 365/302/201/34 IPC

01.12.2020

Present : Ld. APP for the State is present through VC.


None for applicant through VC.

This is an application on behalf of accused Rajesh
Sharma@ Raju for pre-ponement of date of hearing .

Application perused.

Let the present matter be relisted for 11.12.2020.

Earlier date fixed i.e. 18.02.2021 stands cancelled.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

FIR No.276/20
State vs. Unknown
PS PIA
U/s 392/411/34 IPC

01.12.2020

Present : Ld. APP for the State is present through VC.

Sh. Rajat Yadav, Id. Counsel for the applicant through VC.

The present application for release of mobile phone **Redmi 7A** on Superdari has been filed by the applicant.

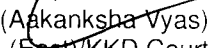
Reply has been filed under the signature of PSI Vikshit Tomar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

Heard.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/01.12.2020

FIR No. 025463/20
PS Krishna Nagar
U/s 379/411 IPC

01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No.**UP-14DU5430** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek Bana wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/01.12.2020

FIR No. 470/20
State vs. Ajay Goyal
PS Shakarpur
U/s 279/304-A IPC

01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-6CU-8000 (Car)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sanjeev Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should be sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KMD Court

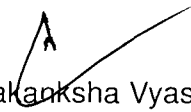
**FIR No.306/19
State vs. Mukul Goyal
PS Krishna Nagar**

01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

I have perused the application. However, the Ahlmad has submitted that some time is required to trace out the file. Hence, the present bail application be relisted for 03.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

**Girish vs. Praveen Kumar
PS Krishna Nagar**

01.12.2020


Present : Ld. APP for the State is present through VC.

None for applicant

No status report received today.

IO/ SHO PS concerned is directed to file fresh status report.

Relist on 04.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

CT case no. 2811/20
Dalip Aima vs. M/s Growth Infra & Ors.

01.12.2020

Application seeking permission to file additional documents on behalf of the complainant received through email.

Present : Sh. Ankur Das, Id. Counsel for the complainant through VC.

Let application be put up with file on 05.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

FIR No.140/19
State vs. Md. Ishrar
PS Shakarpur
U/s 392/411/34 IPC

01.12.2020

Present : Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Md. Ishrar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 18.11.2020. He has further submitted that accused has been falsely implicated in the present case and nothing incriminating has been recovered from the accused. Further chargesheet has already been filed and co-accused is already on bail. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, during investigation the present accused was declared absconder and as per reply of IO, he is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 18.11.2020. As per the reply of IO, the complainant failed to identify the accused during TIP proceedings. Copy of TIP proceedings qua the present accused is also annexed with the reply of the IO and I have perused the same. Further, as per clarification received from the IO through the Naib Court, the looted property of the present case was recovered from the co-accused on the day of the incident at the spot itself. Further investigation has already been completed in the present case and chargesheet has also been filed. The aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/01.12.2020

State vs Unknown
FIR NO. 321/19
U/s 498A/304B/34 IPC
PS New Ashok Nagar


01.12.2020

Fresh application for releasing the vehicle on superdari, received through email on 28.11.2020 but inadvertently not put up.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

Application perused. The present application pertains to the territorial jurisdiction of PS New Ashok Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the application stands dismissed for want of territorial jurisdiction.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

State vs. Upender Singh
FIR NO./20
U/s 185 M.V. Act
PS Shakarpur

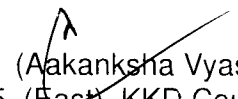
01.12.2020

Fresh application for releasing the vehicle on superdari received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 02.12.2020.


(Akanksha Vyas)
MM-5, (East) KKD Court
Delhi/01.12.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, 1st Floor,
Kirti Nagar Court, Delhi

FIR No. 470/20
State vs. Ajay Goyal
PS Shakarpur
U/s 279/304-A IPC

01.12.2020

Present : Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-6CU-8000 (Car)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sanjeev Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.

2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.

4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.

3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.

4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.

5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

Metropolitan Magistrate (East Distt)
MM-05 (East)/KKD Court Complex,
Kirti Nagar
Delhi-110032

Sh. Nishi Kant Ray
Advocate
K. K. D. Court, East District
Metropolitan Police, Delhi

Sh. Nishi Kant Ray
Advocate
K. K. D. Court, East District
Metropolitan Police, Delhi

**e-FIR No. 2420/19
State vs. Pradeep Singh
PS Shakarpur
U/s 379 IPC**

01.12.2020

Present : Ld. APP for the State is present through VC.

Sh. Nishi Kant Ray, Id .counsel for accused through VC.

This is the bail application on behalf of the accused Pradeep.

I have perused the bail application. I have also perused the reply of the IO. As per reply of the IO, accused Pradeep Singh has already been released in the present case on account of lack of sufficient evidence. Hence ,the present application is dismissed as infructuous. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court, East District
Metropolitan Police, Delhi
01.12.2020